

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 106/TT/2012

Subject : Determination of transmission tariff of LILO Point Jhanor (Gandhar)-Dehgam line to 400 kV S/S of PGCIL at Pirana with LILO at 400 kV Pirana S/S of TPL for the period from 1.4.2011 to 31.3.2014

Date of Hearing : 22.4.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Torrent Power Grid Limited (TPGL)

Respondents : Torrent Power Limited and 10 others

Parties present : Shri Chetan Bundela, TPGL
Shri R.P. Rath, TPGL
Shri P.J. Jaini, GUVNL

Record of Proceedings

The representative of petitioner submitted that the petitioner was granted transmission licence vide order of the Commission dated 16.5.2007 in Petition No. 97/2006. The instant petition is filed for determination of transmission tariff of LILO Point Jhanor (Gandhar)-Dehgam line to 400 kV S/S of PGCIL at Pirana with LILO at 400 kV Pirana S/S of TPL for the period from 1.4.2011 to 31.3.2014. MSEDCL and GUVNL have filed reply to the petition. Rejoinder to the reply of MSEDCL has been filed and rejoinder to the reply of GUVNL will be filed. He requested to allow tariff as prayed in the petition.

2. The Commission directed the petitioner to submit the following information on an affidavit before 30.5.2014, with a copy of the respondents:-

- a) Reasons for claiming excess initial spares pertaining to Sub-station over and above ceiling limit defined under Regulation of the 2009 Tariff Regulations.



- b) Revised Form-11 with the segregation of capital cost of "lines on fabricated steel operating at nominal voltages higher than 66 kV between transmission line and Sub-station along with the other elements of the assets.
 - c) Regulation/provision, under which consultancy expenditure has been claimed/capitalized.
 - d) Rejoinder to the reply of GUVNL.
3. Subject to the above, order in the petition was reserved.

By order of the Commission

(T. Rout))
Chief Legal

